

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 283 of 2021

IN THE MATTER OF:

Ashis Agarwal, Suspended Partner

Jericho Chemicals LLP

...Appellant.

Versus

Dynamic Engineers Ltd. & Anr.

...Respondents.

**For Appellant: Mr. Abhinav Hansaria, Mr. Arjun Maheshwari,
Advocates.**

**For Respondent: Mr. Rakesh Mohan Sharma, Advocate for R1.
Mr. Vishal Ganda, Mr. Anand Singh Sengar,
Ms. Akanksha Mathur, Mr. Manish Aggarwala,
Mr. Ayandeb Mitra, Advocates for R-2 (IRP).**

**ORDER
(Virtual Mode)**

18.06.2021 Learned Counsel for the Appellant- Mr. Abhinav Hansaria, Advocate states that parties have already settled the disputes and that the Original Application has been withdrawn by the Operational Creditor because of the settlement under Section 12(A) of Insolvency and Bankruptcy Code, 2016. Learned Counsel states that in view of this, he wants to withdraw the Appeal.

Learned Counsel for the Respondents do not object.

The Appeal is disposed as withdrawn.

**[Justice A.I.S. Cheema]
The Officiating Chairperson**

**[Dr. Alok Srivastava]
Member (Technical)**

Basant B./gc.